FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**SHIVSHAKTI BARRELS PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	08/06/2000
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad (RoC – Ahmedabad)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29309GJ2000PTC038177
5.	Address of the registered office and principal office (if any) of corporate debtor	Opposite Gujarat Metal Cast, Villege Dunia, Halol Godhra Road, Halol, GJ 389350 In
6.	Insolvency commencement date in respect of corporate debtor	Date of Pronouncement of Order 10/03/2021. (Order copy received by Insolvency Resolution Professional On 18/03/2021.)
7.	Estimated date of closure of insolvency resolution process	06/09/2021(180 days from 10/03/20201)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Hiten Ratilal Abhani** **Registration No.** IBBI/IPA-001/IP-P02068/2020-21/13231
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** 705, Sapath II, Opposite Rajpath Club, S G Road, Bodakdev, Ahmedabad-380015. **Email:** habhani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** 705, Sapath II, Opposite Rajpath Club, S G Road, Bodakdev, Ahmedabad-380015. **Email:** cirp.shivshakti@gmail.com
11.	Last date for submission of claims	01/04/2021 (14 days from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Relevant forms at Web link: https://ibbi.gov.in/home/downloadas b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shivshakti Barrels Private Limited on 10/03/2021 (Order copy received by IRP on 18/03/2021).**

The creditors of **Shivshakti Barrels Private Limited**, are hereby called upon to submit their claims with proof on or before **01/04/2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Hiten Ratilal Abhani
Interim Resolution Professional for Shivshakti Barrels Private Limited
Reg. Number: IBBI/IPA-001/IP-P02068/2020-21/13231

HITEN RATILAL ABHANI
IBBI/IPA-001/ P-P02068/ 2020-2021/ 13231
INSOLVENCY PROFESSIONAL

Date:19/03/2021

Place:Ahmedabd

Nabard assesses ₹2.25L-cr credit potential for priority sector in Gujarat for FY22

FE BUREAU
Ahmedabad, March 18

NATIONAL BANK FOR Agriculture and Rural Development (Nabard) has assessed ₹2.25 lakh crore credit potential for priority sector in Gujarat for the financial year 2021-22 in its state focus paper released on Thursday in the presence of chief minister Vijay Rupani.

Compared to the current fiscal, the credit potential for the next financial year is 20% higher, said DK Mishra, Chief General Manager (CGM), Nabard, adding that the share of agriculture is pegged at ₹1.04 lakh crore which is about 46% of the total potential assessed.

Addressing Nabard State Credit Seminar at Gandhinagar, Mishra said that the theme for the year 2021-22 state focus paper has been kept as "Collectivisation of Agricultural Produce for Enriching Farmer's Income" in lines with the Prime Minister's vision to double the income of farmers by the end of the year 2022.

As per Nabard's projection for the next fiscal, ₹63,464 crore would be given as crop loan and ₹21,377 crore have been envisaged for farm credit other than crop loan.

The potential linked credit plans (PLPs) suggested ₹9,704 crore and ₹5,964 crore for agriculture infrastructure and ancillary activities respectively. ₹3,729 crore have been kept aside for working capital, especially for animal husbandry and fisheries for the state. For MSMEs, Nabard has projected credit of around ₹91,000 crore for FY22 in Gujarat.

To boost the rural economy in the state, the bank has allotted ₹2,705 crore and ₹15,498 crore for export and housing-related finances. For other sectors including education, renewable energy, social infrastructure etc. another ₹5,400 have been assessed.

PANJAB UNIVERSITY, CHANDIGARH
(Advt. No. 01/21/CET)

The University will hold entrance tests for admission to various courses in the Teaching Departments/ Institutes and its affiliated colleges, for the session 2021-2022 as under:-

Sr.No.	Name of Entrance Test	Dates of Tests for-2021
1	PU - CET (P.G.)	12.06.2021 & 13.06.2021 (Saturday & Sunday)
2	PU - LL.B. (3 Years)	20.06.2021 (Sunday)
3	PU-CET (U.G.)	27.06.2021 (Sunday)
4	PU-B.A./B.Com. LL.B. (Hons.) (5 years) Integrated Course	04.07.2021 (Sunday) 10:00 A.M. - 11:30 A.M.
5	PUTHAT	04.07.2021 (Sunday) 02:00 P.M. - 03:30 P.M.
6	PUMEET	11.07.2021 (Sunday) 10:00 A.M. - 11:40 A.M.
7	PULEET	11.07.2021 (Sunday) 02:00 P.M. - 03:40 P.M.
8	MBA (Executive) for USOL	18.07.2021 (Sunday) 10:00 A.M. - 12:00 Noon
9	M.Phil. & Ph.D.	22.08.2021 (Sunday)

Information about all the entrance tests would be available on University Website **www.puchd.ac.in** from time to time.

Sd/- Controller of Examinations

बैंक ऑफ़ बड़ौदा
Bank of Baroda

Sadashiv Peth Branch, Plot No. 233/B, Near Lokmanya Vachnalaya, Pune 411030. Phone no. 020-24339322/23/24.
Email : vjsadp@bankofbaroda.com,

POSSESSION NOTICE (For Immovable Property Only) [RULE 8 (1)]

Whereas the undersigned being the Authorised officer of **Bank of Baroda** under the Securitisation and Reconstruction of Financial Assets and Enforcement Of Security Interest act 2002, and in exercise of the powers under section 13(2) read with Rule - 9 of the Security Interest (enforcement) Rules, 2002 has issued a **demand notice dated 30/12/2020** calling upon the **borrower/s M/s Universal Polyplast LLP a partnership firm having registered office at C- 78/2, additional MIDC Jejuri, Taluk Purander, dist Pune 412303, Guarantor/ mortgagor 1. Mr. Dayanand Petkar S/o Gendev Petkar 2. Mrs. Sunita Petkar W/o Dayanand Petkar & 3. Mr. Paresh Petkar S/o Dayanand Petkar** all three residing at Flat no. 12, Second Floor, Jagdamba Apartment - II, plot no. 4, Gat no. 166/1, MIDC Road, Jalochi Baramati, pune, to repay the amount mentioned in the notice being **Rs. 1,30,15,515.95 (As per Annexure - I) (Rs. One Crore Thirty lakhs Fifteen thousand five hundred fifteen and paise Ninety five only) As on 01-01-2019** within sixty days from the date of receipt of the said notice dated 30/12/2020, along with interest there on at the contractual rate together with costs, charges and other monies until payment/ realization of the dues.

The borrower/ guarantor/ mortgagors having failed to repay the amount, notice is hereby given to the borrower and public in general that the undersigned has **taken Physical / Symbolic possession** of the property described here in below in exercise of powers conferred on him under section 13 (4) of the said act read with Rule - 9, of the said rule on this 12/03/2021.

Description of the Immovable Property

All the piece and parcel of Stock, Machinery, Book Debt hypothecated to bank along with all Current Assets Present and Future. The description of hypothecated machineries are as follows:

Sr. no.	Particulars	Supplier	Year of Purchase
1.	Second hand Mitsubishi Injection Moulding machine 450 Tones, Sr. No. 2M40 + 6079, Model 450, MMIL 60, Cluping Force 450 Yr. 1996	Cutting Edge Technology Moulds	2016
2.	Semi Automatic Screen Printing Machine Model Sp 1000, Suitable to print Max 20 Ltr, Cointainer with mandrel for 20 kg container alongwith 278 teeth gear serial no. 0679 with shredded accessories as per invoices	New Tech Machineries	2016
3.	20 Ltr. container Mould & Lid Mould	Universal tube accessories Ltd.	2017
4.	10 Kg. container Mould & Lid Mould	Universal tube accessories Ltd.	2017
5.	20 Kg. container Mould & Lid Mould	Universal tube accessories Ltd.	2017
6.	10 Ltr. container Mould & Lid Mould	Universal tube accessories Ltd.	2017
7.	20 Ltr. container Mould & Lid Mould	Universal tube accessories Ltd.	2017
8.	Injection Mould for 26 Ltr. container	Cutting Edge Technology Moulds	2017
9.	Injection Mould for 26 Ltr. container Lid	Cutting Edge Technology Moulds	2017
10.	Injection Mould for 26 Ltr. container	Cutting Edge Technology Moulds	2017
11.	Injection Mould for 30 Ltr. container Lid	Cutting Edge Technology Moulds	2017
12.	10 Kg. container Mould & Lid Mould	Savio Tools	2017
13.	20 Kg. container Mould & Lid Mould	Savio Tools	2017
14.	10 Ltr. container Mould & Lid Mould	Savio Tools	2017
15.	20 Ltr. container Mould & Lid Mould	Savio Tools	2017
16.	1. 1kg container mould and Lid (Single cavity mould) 2. 2kg container mould and Lid 3. 5kg container mould and Lid 4. 4 Ltr. Handle Mould (4 Cavity) 5. 1 Ltr. container mould and Lid (Single cavity mould) 6. 4 Ltr. container mould and Lid 7. 5 Ltr. container mould and Lid	Savio Tools	2017

Date: 12.03.2021.
Place: Pune.

Authorised Officer
Bank of Baroda,
Sadashiv Peth

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHIVSHAKTI BARRELS PRIVATE LIMITED

1.	Name of corporate debtor	**SHIVSHAKTI BARRELS PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	08/06/2000
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad (RoC – Ahmedabad)
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U29309GJ2000PTC038177
5.	Address of the registered office and principal office (if any) of corporate debtor	Opposite Gujarat Metal Cast, Villege Dunia, Halol Godhra Road, Halol, GJ 389350 In
6.	Insolvency commencement date in respect of corporate debtor	Date of Pronouncement of Order 10/03/2021. (Order copy received by Insolvency Resolution Professional On 18/03/2021.)
7.	Estimated date of closure of insolvency resolution process	06/09/2021(180 days from 10/03/20201)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Hiten Ratilal Abhani** **Registration No.** IBBI/IPA-001/IP-P02068/2020-21/13231
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** 705, Sapath II, Opposite Rajpath Club, S G Road, Bodakdev, Ahmedabad-380015. **Email:** habhani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** 705, Sapath II, Opposite Rajpath Club, S G Road, Bodakdev, Ahmedabad-380015. **Email:** cirp.shivshakti@gmail.com
11.	Last date for submission of claims	01/04/2021 (14 days from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Relevant forms at Web link: https://ibbi.gov.in/home/downloadas b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shivshakti Barrels Private Limited on 10/03/2021 (Order copy received by IRP on 18/03/2021).**

The creditors of **Shivshakti Barrels Private Limited**, are hereby called upon to submit their claims with proof on or before **01/04/2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Hiten Ratilal Abhani
Interim Resolution Professional for Shivshakti Barrels Private Limited
Reg. Number: IBBI/IPA-001/IP-P02068/2020-21/13231
Date:19/03/2021
Place:Ahmedabd

EMPIRE SPICES AND FOODS LIMITED
CIN NO : U15100MH1994PLC080772
Registered Office : 305 Wing A, 3rd Floor, Damji Shamji Corporate, Next to Kanara Business Centre, (KBC), Off Ghatkopar- Andheri Link Road, Pant Nagar, Laxmi Nagar, Ghatkopar (East) Mumbai - 400075
Website : www.esfl.co.in, Tel. 022-25006007 /0253-4272006

NOTICE
Transfer of Equity Shares of the Company to Investor Education and Protection Fund Authority

Notice is hereby given that pursuant to provisions of Section 124 of the Companies Act, 2013 and the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended (the "Rules"), the equity shares of the Company in respect of which dividend has not been paid or claimed by the shareholders for seven (7) consecutive years or more are required to be transferred by the Company to the demat account of the Investor Education and Protection Fund Authority (the "Authority). In compliance with the rules the Company has sent individual communications in electronic mode to the concerned shareholders at their registered email address and the said communication will be sent in the physical mode to those shareholders without registered email address, if the postal/courier services resume before the due date, for shareholders to claim such dividend(s). This communication is addressed to those whose shares are liable to be transferred to the Authority during financial year 2020-2021 for taking appropriate action The Company has uploaded full details of such shareholders including names, folio number or DP ID & Client ID and equity shares due for transfer to the Authority on its website www.esfl.co.in under Investor's Section, Shareholders are requested to refer to the said website to verify the details of unpaid/unclaimed dividend and the shares liable to be transferred to the Authority. The concerned shareholders, holding equity shares in physical form and whose shares are liable to be transferred to the Authority, may note that the Company would be issuing new share certificate(s) in lieu of the original share certificate(s) for converting the said shares into demat form, after following the procedures as prescribed by the Ministry of Corporate Affairs; thereafter the said shares would be transferred in favour of the Authority. The original share certificate(s) registered in the name of the shareholder(s) will stand automatically cancelled. For the equity shares held in demat form, the Company would inform respective depository of the shareholders by way of corporate actions for transfer of such shares in favour of the Authority.In case the Company does not receive any communication from the concerned shareholders by June 20, 2021 the Company shall with a view to comply with the Rules, transfer such shares to the Authority without any further notice. No claim shall lie against the Company in respect of the shares transferred to the Authority. However, the unclaimed dividend and shares transferred to the Authority including all benefits accruing on such shares, if any, can be claimed back by the concerned shareholders from the Authority after following the procedure prescribed by the Rules. In case of any queries in respect of the above matter, shareholders may contact the Registrar and Transfer Agent of the Company, Freedom Registry limited Plot No.101,19th Street, MIDC Area, Satpur Colony, Nashik, Maharashtra 422007, Contact no - 0253 235 4032

For Empire Spices & Foods Limited
Umesh Laxminarayan Rathi
Director

Date : 19/03/2021
Place : Mumbai

NOTICE

Notice is hereby given that the share certificate no. 2 for 1000 shares bearing distinctive no. 268034401-268034900 and 537395351-537395850 standing in the name of Maina Devi Jain in the books of M/s Bajaj Finance Limited., has been lost/misplaced/destroyed and the advertiser has applied to the company for issue of duplicate share certificate(s) in lieu thereof. Any person(s) who has claim(s) on the said shares should lodge such claim(s) with the company's registrars and transfer agents viz Kfin Technologies Private Limited, selenium tower B, Plot No: 31-32 Gachibowli, Financial District, Nanakramguda, Hyderabad-500032 within 15 days from the date of this notice failing which the company will proceed to issue duplicate(s) share certificate in respect of the said shares.

Date: 18.03.2021 Name of Shareholder
Place: Pune Maina Devi Jain

PUBLIC NOTICE

PUBLIC NOTICE FOR CLAIM AGAINST SCAFFOLDING MATERIAL IN FOREVER ENTERTAINMENT PVT LTD

NOTICE is hereby given that pursuant to the directions of Hon'ble National Company Law Tribunal, the undersigned intends to allow the removal of scaffolding material lying in the premises of the Company situated at S. NO.150, ADARSH NAGAR, HINJEWADI, Pune-411057 Maharashtra, to M/s "City Scaffoldings" and "City Scaff & Timbers, proprietary concerns of Mr. Bilal Salim Chohan.

Any person having any right, title, interest, claim or demand of any nature whatsoever in respect of the said material, is hereby required to make the same known in writing along with the documentary proof thereof, to the undersigned at cirp.forever@gmail.com within fourteen days from the date of publication hereof, failing which the consultations shall be completed, without any reference to such claims and the claims if any, shall be deemed to have been given up, extinguished or waived.

SD/-

Date: 19th March 2021
Place: Pune
Jitendra Palande – Resolution Professional
IBBI/IPA-003/IP- N00028/2017-2018/10188

NOTICE FOR ANNUAL GENERAL BODY MEETING TO BE HELD ON 21st March 2021,

NOTICE is hereby given that The Annual General Body Meeting of All the Members of Sumer Trinity Tower Co- Hsg. Ltd. will be held **at 10.00 am on 21st March 2021, Sunday, will be primarily conducted via VC (Zoom) and details of the Zoom meeting will be given to you one day prior to AGM** to consider the items listed in the Agenda given hereunder. All the Members are hereby requested to be present on time. Should there be no quorum at the appointed time, the meeting shall stand adjourned to 10:30 am on the same day, date and Venue and Members present at the adjourned Meeting shall form the quorum irrespective of number of Members present at such adjourned meeting, and conduct the business of Meeting.

AGENDA

1. Reading, confirming and adopting the minutes of the last Annual general body meeting.
2. To consider and adopt the Balance Sheet as on 31st March 2020 and Income & Expenditure Account for the year ended 31st March 2020.
3. Auditor Appointment.
4. Any other matter with permission of chair.

Sd/-
For Sumer Trinity Tower CHS Ltd.
Hon. Chairman / Hon. Secretary.

ICICI PRUDENTIAL MUTUAL FUND
TARAKKI KAREIN!

ICICI Prudential Asset Management Company Limited
Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: One BKC, 13th Floor, Bandra Kurla Complex, Mumbai - 400 051.
Tel.: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.iciciprumf.com,
Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders for declaration of dividend under ICICI Prudential Liquid Fund, ICICI Prudential Savings Fund, ICICI Prudential Floating Interest Fund and ICICI Prudential Money Market Fund (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved declaration of the following dividend under the dividend option of the Schemes, subject to availability of distributable surplus on the record date i.e on March 24, 2021*:

Name of the Schemes/Plans	Dividend (₹ per unit) (Face value of ₹ 100/- each)#$	NAV as on March 17, 2021 (₹ Per unit)
ICICI Prudential Liquid Fund		
Dividend Others	6.4200	152.8574
Direct Plan – Dividend Others	6.6175	153.5387
ICICI Prudential Savings Fund		
Dividend Others	13.6708	165.7068
Direct Plan – Dividend Others	14.0643	167.4327
ICICI Prudential Floating Interest Fund		
Dividend Others	14.5377	163.3447
Direct Plan – Dividend Others	16.3114	169.0305
ICICI Prudential Money Market Fund		
Dividend Others	9.3173	149.0761
Direct Plan – Dividend Others	9.5223	149.9577

$ The dividend payout will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the dividend option of the Schemes.

Subject to deduction of applicable statutory levy, if any.

* or the immediately following Business Day, if that day is a Non - Business Day.

Dividend will be paid to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the dividend option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of dividend, the NAV of the dividend option of the Schemes would fall to the extent of dividend payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited
Sd/-
Authorised Signatory

Place : Mumbai
Date : March 18, 2021
No. 007/03/2021

To know more, call 1800 222 999/1800 200 6666 or visit www.iciciprumf.com

As part of the Go Green Initiative, investors are encouraged to register/update their e-mail id and mobile number to support paper-less communications.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit https://www.iciciprumf.com or visit AMFI's website https://www.amfiindia.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

ભારતમાં કોરોનાવાઈરસ માટે ૨૩ કરોડથી વધુ પરીક્ષણો પૂર્ણ કરાયા

પીટીઆઈ
નવી દિલ્હી, તા.૧૮

કેન્દ્રીય આરોગ્ય મંત્રાલયે જણાવ્યું હતું કે, સમગ્ર દેશમાં કોવિડ-૧૯ના પરીક્ષણ માટે અત્યાર સુધીમાં ૨૩ કરોડ ૧૪૦થી વધુ થાય છે અને દૈનિક પરીક્ષણો કરાયા છે. તેણે જણાવ્યું હતું કે, અત્યાર સુધી કુલ ૩.૩૭ ટકા છે.

પરીક્ષણોમાંથી ૪.૯૮ ટકા દર્દીઓ કોરોના પોઝિટિવ મળી આવ્યા છે.

૧૦ લાખની વસતીએ ભારતમાં દૈનિક પરીક્ષણો ૧૮૯૦ કરોડ થાય છે અને કોવિડ પોઝિટિવ કેસોનો દર ૧૮ ટકા છે.

E-Tender Notice

DAHOD SMART CITY DEVELOPMENT LIMITED

Dahod Smart City Development Limited (DSCDL) invites online E-Tenders **"Request for Proposal for Procurement, Customization, Testing, Supply & Commissioning of Garbage Auto Tippers for Collection of Municipal Solid Waste in Dahod City under "Smart City Mission" Tender ID: 453281**

Estimated Cost (In Rs.)	Rs. 1.76 Cr/-
EMD (In Rs.)	Rs. 1,76,400/-
Tender Fee (In Rs.)	Rs. 10,000/-
Last Date for online Submission of Tender Document Date/Time	25/03/2021 upto 18.00 Hrs

GENERAL INSTRUCTIONS: (1) The tender document for this work can be downloaded from **website www.nprocure.com.** (2) Other Details of NIT shall be seen on website. (3) Copy of Technical Bid including all drawings, data sheets and duly filled up formats excluding the Financial Bid along with original Tender Fee and Bid Security to be submitted to the **Chief Executive Officer (DSCDL), Jilla Sewa Sadan, Chhapri, Dahod-389151, by RPAD/ speed post only on or before Date: 06/04/2021 up to 17.45 Hrs.** Chief Executive Officer, DSCDL reserves the right to accept or reject any or all tenders without assigning any reason thereof. This Tender notice shall form a part of contract document.

Tender No. 04 of 2020-21 — **Chief Executive Officer**

Phone: 6291005046 — Email:dahodsmartcity20@gmail.com

PANJAB UNIVERSITY, CHANDIGARH
(Advt. No. 01/21/CET)

The University will hold entrance tests for admission to various courses in the Teaching Departments/ Institutes and its affiliated colleges, for the session 2021-2022 as under:-

Sr.No.	Name of Entrance Test	Dates of Tests for-2021
1	PU - CET (P.G.)	12.06.2021 & 13.06.2021 (Saturday & Sunday)
2	PU - LL.B. (3 Years)	20.06.2021 (Sunday)
3	PU-CET (U.G.)	27.06.2021 (Sunday)
4	PU-B.A./B.Com. LL.B. (Hons.) (5 years) Integrated Course	04.07.2021 (Sunday) 10:00 A.M. - 11:30 A.M.
5	PUTHAT	04.07.2021 (Sunday) 02:00 P.M. - 03:30 P.M.
6	PUMEET	11.07.2021 (Sunday) 10:00 A.M. - 11:40 A.M.
7	PULEET	11.07.2021 (Sunday) 02:00 P.M. - 03:40 P.M.
8	MBA (Executive) for USOL	18.07.2021 (Sunday) 10:00 A.M. - 12:00 Noon
9	M.Phil. & Ph.D.	22.06.2021 (Sunday)

Information about all the entrance tests would be available on University Website www.puchd.ac.in from time to time.

Sd/- Controller of Examinations

આઇબીસી, ૨૦૧૬ હેઠળ વેચાણ નોટીસ

મેસર્સ બાયોપેક ઇન્ડિયા કોર્પોરેશન લીમીટેડ (ફડયામાં)

છઠ્ઠી માળ, ૬૨૦ ખોલી પ્લાઝા, અઠવાગેટ સર્કલ સામે, અઠવાગેટ, સુરત-૩૯૫૦૦૧

કુડયા સભ્યોની મુદત સમાપ્ત થતાં મુલાકાત લીધાની ખાતરી કરવી જણાવે મેસર્સ બાયોપેક ઇન્ડિયા કોર્પોરેશન પ્રાઇવેટ લીમીટેડ (કુડયામાં) ની નીચેની સંપત્તિ અને મિલકતોનું વેચાણ, લોકલ ઈ-હરાજી વોટફોર્મ https://www.eauctions.co.in (પ્રતિષ્ઠિત ઇ મિલિયમ સમર્થિત વેચાણ સાઇટ) દ્વારા ઓનલાઇન કરવામાં.

ક્રમ નં.	એકોર્ડની વિગત	ઈ-હરાજીની મૂળ કિંમત (રૂ. લાખમાં)	ઇમર્જન્સી ડિપોઝિટ (રૂ. લાખમાં)
૧.	વીકિલ (૧ કાર) ૧. લોન સીમાવર્તી ગુજરેજમ ન. DN16 C1306 ૧. લોન સંભારવી ગુજરેજમ ન. DN10 C1583	૧૩૦૦૦/-	૧૩૦૦/-
૨.	કોમર્શિલ વિચલનો (પ્લોટ) ઓફિસની પ્રતિકૃતિઓ (૩), ઓફિસના ફેબ્રિક, સ્ટાફ ટેબલ (૧), મૂર્તિઓ, મોનિટર, સી.સી.ટી. કેમેરા સંબંધિત ટેલિ મૂર્તિઓ, બિનઉપયોગી મૂર્તિઓ (૨ મૂર્તિઓ (૩ મૂર્તિઓ - સીમેન્ટ/૩ મૂર્તિઓ) - ઓપ્શન (૨ મૂર્તિઓ (૩ મૂર્તિઓ ઉમર કરતું નથી), સોલેર્સ મૂર્તિઓ ૨ મોબાઈલ, ઝાપોર્ટ મોબાઈલ (૧), ગેસ સિલિંડર, ઓલ્ટોમિક સ્ટોવ (૧), ગેસ ટેબલ (૧), ગેસ સ્ટોવ (૧), ગેસ ટેબલ ટેબલ, ગેસ સ્ટોવ, ગેસ ટેબલ ટેબલ	૬૫૦૦૦/-	૬૫૦૦/-

૧. આ વેચાણ સંબંધિત સંભાવના ખરીદનારાઓએ ઈ-હરાજીની વિગતો અને નિયમોની વિગતો ઈ-હરાજી બીડ ફોર્મ, વધારાના ખાતરી, બીડીની ઉંચાઈ, ખાતરીના કાર્યોની માટે મુલાકાત લેવું/તે ઈ-હરાજીની વેબસાઈટ https://www.eauctions.co.in પર જોઈ શકે છે અથવા sjhunwal333@gmail.com પર સંપર્ક કરીને મેળવી શકે છે.

૨. ઉક્ત સંપત્તિની લીધાલ સમયે ઈ-હરાજીની લીધાલ સમયની સ્વીકાર કરવામાં આવશે. ઓનલાઈન વધારા વધારે વધારા ઉમેરાય પછી જેઓની ઓફર છે તે તમામ બિનઉપયોગ પામવામાં આવ્યા નહોતા પછીની અસલીયત ખરાબ કરવામાં આવે.

૩. ઉપરોક્ત (ઓર્ડર કે ઉંચી કિંમતના ૧૦ ટકા) અને રકમનો સ્વીકાર કરવામાં તેની તારીખ ૨૫.૦૩.૨૦૨૧ ના રોજ સાંજે ૫.૦૦ કલાકથી. જે સોલ્યોલ્યુશની દ્વારા બોલી કરનારાઓ બિનઉપયોગ કરવામાં સિક્યોરિટી પ્રાઇવેટ લિમીટેડ (કુડયામાં), બીલ એક્ઝિક્યુ ઝોન, વેલુ ચાપા, સુરતમાં ઓફિસિસ ન કરવામાં આવ્યા અને અસલીયત બોલવી કરે KKBK0002266 માં જમા કરવામાં આવે અને જમા કર્યાના પુરાવા સોલ્યુશન સેલર તરીકે પ્રાઇવેટ લિમીટેડ (કુડયામાં) ઓફિસ 333@gmail.com પર મોકલવામાં આવે તેવી વધારા વધારે વધારા, ૬૨૦ ખોલી પ્લાઝા, અઠવાગેટ સર્કલ સામે, અઠવાગેટ, સુરત-૩૯૫૦૦૧ ખાતે બોલવી મોકલવામાં આવે.

૪. વિગતવાર નિરિક્ષણની તારીખ અને સમય બપોરે ૩૦૦૦ થી ૬.૦૦ સુધીમાં સંપર્ક કરવો અથવા sjhunwal333@gmail.com પર સંપર્ક કરવો.

૫. ઈ-હરાજી ૩.૦૦ કલાકે અને તેના સમયે ૫.૩૦ થી ૧૦૦૦ ૬.૩૦ સુધી દરેક વધારાનું કરવામાં આવશે.

૬. ઈ-હરાજી "વધારો", "બોલી" અને "બોલી" ના નિયમો અને શરતો વેચાણ દરમિયાન લાગુ પડશે.

સહી/-
સીલમ ગ્રુપની, કુડયા નિયમો
તારીખ: ૧૬.૦૩.૨૦૨૧ (એ.) ૬૨૪૪૪૧૦૩૩૪
સ્થળ: સુરત આઈબીબીમાં નોંધાયા મુજ. નં.: IBBI/IP-N00068/2017-2018/10146

SBI સ્ટેટ બેંક ઓફ ઇન્ડિયા

ઈ-હરાજી નોટીસ

સ્ટ્રેસ્ડ એસેટ્સ મેનેજમેન્ટ બ્રાન્ચ ૨, કલકત્તા
'ગુલબાબ બિલ્ડીંગ', પહેલો માળ, બિલ્ડરાન સ્ટ્રીટ, કલકત્તા-૭૦૦૦૦૧
ફોન:૦૩३-૨૨૮૦૧૬૮/૦૧૦૦, ફેક્સ:૦३३-૨૨૮૦૦૨३३, ઇમેલ: sbi.18192@sbi.co.in

અધિકૃત અધિકારીની વિગતો: નામ: શ્રીરામકુમાર એમ., ઇમેલ: shanmugasundar@sbi.co.in, મો.: ૮૦૬૬૭૬૧૨૦૫

(પૂર્વ નિયમ નિયમ ૬ થી નિયમ ૮(૬) અને ૬(૨)ની જોગવાઇઓ)

સ્થાવર / જંગમ મિલકતોના વેચાણ માટેની વેચાણ નોટીસ

સિક્યોરીટીઝ એન્ડ એક્ષ્ચેન્જ બોર્ડ ઓફ ઇન્ડિયા (સિક્યોરીટીઝ ઇન્ટરેસ્ટ એન્ફોર્સમેન્ટ અને રિકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ ઠેઠળ સ્થાવર/જંગમ મિલકતોના વેચાણ માટે ઈ-હરાજી નોટીસ

ઈ-હરાજીની તારીખ અને સમય: તારીખ: ૨૦.૦૪.૨૦૨૧ સમય: સવારે ૧૧.૦૦ વાગ્યાથી ૧.૦૦ વાગ્યા

મુદતી બીડ ઠોક ૫ મિનીટના અમર્યાદિત વધારા સહીત

વીરાવ કિમંતના ૧૦ ટકાની ઇમર્નેસ્ટ મની ડિપોઝીટ (ઇએમડી) દરેક બીડઝોથી ૧૮.૦૪.૨૦૨૧ ના રોજ સાંજે ૦૪.૦૦ વાગ્યા સુધી સમયા એ પહેલા આરટીજીએસ/એનઇએફટી ના માર્ગે મેસર્સ એમએસટીસી લીમીટેડ દ્વારા પુરા પાડવામાં આવેલ તેની ઈ-હરાજી સાઇટ merce.com/auctionhome/ibapi/index.jsp પર દ્વારાકરવું જમા કરવાની રહેશે.

અહીં બાદ કરેલો દેવાદાર(રો) અને ખાતેદાર(રો) અને બાકીદાર(રો) અને જામીનદાર જાણવા નોટીસ બાકીમાં આવે છે કે નીચે જણાવેલ સ્થાવર મિલકતો સિક્યોર્ડ ક્રેડીટરને બોજાકિત/ચાર્જ કરવામાં છે. મેસર્સ પ્રસ્થા લાઇનો કંપની લિમ ઓફ ઇન્ડિયા, સિક્યોર્ડ ક્રેડીટરના અધિકૃત અધિકારીઓને લઇ લીધો છે તેનું દેવાદાર મેસર્સ ક્રિસ્ટલ ઇન્ડિયા પ્રાઇવેટ લિમીટેડ ના નીચેના સ્થાવર મિલકતો, હોલ્ડર્સ સ્વામનગર, પીડાર, ગણ્ડ, વણપુરો પોરડાણ, જિલો સાબરકાંઠા, ગુજરાત: ૩૮૩૩૧૦, કોમર્શિલ બોલ્ડિંગ કી-૩૦૩, ઈસ્ટી બ્લોક, નીલેશ માળ, સીટી સેન્ટર, સોલટ લેક, કલકત્તા-૭૦૦૦૯૧ અને (૧) શ્રી મોહન કુમાર દુધાબાણ, સીલવાલ અને સોમપી, સરેઘાલ: ૨૦, બાલનગરી શોપ સેન્ટી, કલકત્તા- ૭૦૦૦૦૨ (૨) બીમતી મંજરી દુધાબાણ, કાયમેઝાર, સરેઘાલ: ૨૦, બાલનગરી શોપ સેન્ટી, કલકત્તા-૭૦૦૦૦૨ (૩) શ્રી અનાઝી દુધાબાણ, સિરેઝાર, સરેઘાલ: ૨૦ બાલનગરી શોપ સેન્ટી, કલકત્તા-૭૦૦૦૦૨ (૪) મેસર્સ લનચી ટ્રાસ્ટ નિમ પ્રાઇવેટ લીમીટેડ, સોમોટર ગ્રાન્ડપાઇટ, ૨૦ બાલનગરી શોપ સેન્ટી, કલકત્તા ૭૦૦૦૦૨ ઠોકાયેલ

સ્થાવર/વસ્તાવર મિલકતોની ટુંકી વિગતો જાણવાં સરેઘ બોજાઓ સહીત, જો કોઇ હોય તો	રિઝર્વ કિંમત	અનામત નાણાં (ઇએમડી (૧૦ ટકાકરી)
૧) સ્થાવર મિલકત : સિચુએટ ઇન ધી લોકલ લન્ડ્સ્ટ્રીઝ પ્રાઇવેટ લીમીટેડના તાબે સરેઘ સર્વે નં ૬૬/૩૧, (મોજે- બેડવાણ, બી.એલ: સાબરમાતર, જિલો સાબરકાંઠા, ગુજરાત, કીટ.નં. ૧૩૩૩, ૧૩૩૦ અને ૧૩૮૦, શર્વે.નં. ૬૬/૩૦, ૬૬/૩૧ અને ૬૬/૩૨, સાબરમાતર રેલવે સ્ટેશનિ પાસે સાઇડ વ્યાપાર અને નિવાસીનો સમુચી નોટો. લોકડાઉન ૨૮૦૦૦ ચો.મી. નો જમીન અને નિવાસીનો સમુચી નોટો	૧) રૂ. ૨૬૦,૦૦,૦૦૦/- (રૂપિયા ચારસો બેંતુ લાખ પૂરા)	૧) રૂ. ૧૬,૧૦,૦૦૦/- (રૂપિયા છોડસઠ લાખ દશ પૂરા)
૨) સ્થાવર મિલકત : મેસર્સ ક્રિસ્ટલ ઇન્ડિયા પ્રાઇવેટ લીમીટેડના તાબે સરેઘ સર્વે નં ૧૧૧૧, (મોજે- ગોડવાણ, બી.એલ: સાબરમાતર, જિલો સાબરકાંઠા, ગુજરાત, કીટ.નં. ૧૩૩૩, ૧૩૩૦ અને ૧૩૮૦, શર્વે.નં. ૬૬/૩૦, ૬૬/૩૧ અને ૬૬/૩૨, સાબરમાતર રેલવે સ્ટેશનિ પાસે સાઇડ વ્યાપાર અને નિવાસીનો સમુચી નોટો. લોકડાઉન ૨૮૦૦૦ ચો.મી. નો જમીન અને નિવાસીનો સમુચી નોટો	૨) રૂ. ૧૩૦,૦૦,૦૦૦/- (રૂપિયા એકસો ત્રીસ લાખ પૂરા)	૨) રૂ. ૧૩,૦૦,૦૦૦/- (રૂપિયા તેર લાખ પૂરા)

વેચાણની વિગતવાર શરતો અને નિયમો માટે મહેરબાની કરીને સ્ટેટ બેંક ઓફ ઇન્ડિયા, સિક્યોર્ડ ક્રેડીટરની વેબસાઇટ www.sbi.co.in અને મેસર્સ એમએસટીસી લીમીટેડની લિંક : https://msteccommerce.com/auctionhome/ibapi.jsp જોવા વિનંતી છે.

તારીખ : ૧૯.૦૩.૨૦૨૧ — અધિકૃત અધિકારી
સ્થળ : કલકત્તા — સ્ટેટ બેંક ઓફ ઇન્ડિયા

PUBLIC ANNOUNCEMENT FOR THE IMMEDIATE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

SAURASHTRA CALCINE BAUXITE AND ALLIED INDUSTRIES LIMITED

Registered Office: Shree Chambers, 3rd Floor, Opp. Kamala Nehru Park, Opp. M.E.M. School, P.O. Box - 55, Porbandar - 360 575, Gujarat, India. | Tel: (0286) - 2247223 / 2245784 | Fax: (0286) - 2241370 / 2241802
Email: scabelshare@scabelindia.com | **CIN:** L14100GJ1995PLC025199

This Public Announcement (**"PA"**) is being issued by Mr. Dwarkadas Keshavji Raichura, Mr. Padamshi Keshavji Raichura, Mr. Hemendrakumar Keshavjibhai Raichura, Mr. Vinodkumar Jamnadash Pabari, Mr. Vijaykumar Dwarkadas Raichura and Mr. Shaileshkumar Dwarkadas Raichura (**"Promoters" / Offerors"**) of Saurashtra Calcine Bauxite And Allied Industries Limited (**"SCABAL"** / the **"Company"**) in accordance with the SEBI Circular No. SEBI/HO/MRD/DSA/CIR/P/2016/110 dated October 10, 2016 (the **"SEBI Circular"**), in respect of the proposed Exit Offer to its Public Shareholders.

BACKGROUND

Saurashtra Calcine Bauxite And Allied Industries Limited is a public limited company, Incorporated on March 27, 1995 under the provisions of the Companies Act, 1956, having its registered office at Shree Chambers, 3rd Floor, Opp. Kamala Nehru Park, Opp. M.E.M. School, Porbandar - 360 575, Gujarat, India. The Equity Shares of the Company were listed on Ahmedabad Stock Exchange Limited, Vadodara Stock Exchange Limited, Saurashtra Kutch Stock Exchange Ltd. and Jaipur Stock Exchange Ltd. which have now been derecognized by SEBI. Consequently, the Company was moved to the Dissemination Board of the BSE Limited (**"BSE"**). The Offerors are making an offer to acquire 30,43,800 (representing 33.08%) fully paid up equity shares (**"Equity Shares"**) of the Company held by Public Shareholders for cash at a price of Rs. 35.50 (Rupees Thirty Five and Fifty Paise) per Equity Share (**"Exit Offer"**).

In terms of the SEBI Circular, Offeror(s)/ Promoters have appointed **Vivro Financial Services Private Limited ("Vivro"/"Independent Valuer"**), a Category I Merchant Banker as the Independent Valuer from the panel of expert valuers of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") to carry out the valuation of the Equity Shares of the Company.

EXIT OFFER PRICE AND JUSTIFICATION

The Independent Valuer after taking into consideration the applicable valuation methodologies, has issued Valuation Report dated March 18, 2021and has determined the Fair Value of Equity Shares of the Company at Rs. 35.50 (Rupees Thirty Five and Fifty Paise) per Equity Share (**"Offer Price"**). The said Valuation Report will be available for inspection at the registered office of the Company during office hours till the closure of the tendering period from the date of this PA.

The Offerors now seek to acquire 30,43,800 (representing 33.08%) Equity Shares having face value Rs. 10/- each at the exit price of Rs. 35.50 (Rupees Thirty Five and Fifty Paise) per fully paid Equity Share of the Company from the Public Shareholders of the Company. In view of the above, to provide an exit opportunity to all the Public Shareholders of the Company, we are inviting you to tender your fully paid up Equity Shares of Rs. 10/- each.

SCHEDULE OF EXIT OFFER:

Date of Commencement of the Tendering Period	Wednesday, March 24, 2021
Date of Expiry of the Tendering Period	Wednesday March 31, 2021

LIABILITY OF THE OFFERORS

The Offerors hereby declare and undertake to acquire the Equity Shares of all the Public Shareholders who have not offered their Equity Shares under the Exit Offer up to a period of 1 (one) year from completion of the Exit Offer at the Offer Price as per the Valuation Report. Such Public Shareholders may tender their Equity Shares by submitting the required documents within a period of one year with effect from April 1, 2021 to close on March 31, 2022.

PROCEDURE FOR SETTLEMENT

The payment for Equity Shares accepted under the Exit Offer will be made within 15 (fifteen) working days from the date of closure of the Exit Offer by way of pay order/demand draft/NEFT/DC. The pay order/demand draft shall be drawn in favour of sole or first named shareholder (in case of joint holders) and will be dispatched to the shareholder(s) by registered post.

The Promoters / Offerors shall certify to the satisfaction of Designated Stock Exchange that appropriate procedure has been followed for providing exit to the Public Shareholders of the Company. Subsequently, the Designated Stock Exchange upon satisfaction shall remove the Company from the dissemination board.

All the Public Shareholders who wish to tender their Equity Shares in the Exit Offer are requested to send the duly filled in Form of Acceptance, along with the necessary enclosures, to MCS Share Transfer Agent Limited **("Registrar to the Exit Offer")** at 201, Shatdal Complex, 2nd Floor, Ashram Road, Ahmedabad - 380009.

In case of any queries regarding the Exit Offer, the Public Shareholders can contact the Company at the registered office address on working days during office hours.

On behalf of all Promoters and Promoter Group of SaurashtraCalcine Bauxite And Allied Industries Limited

Sd/- **Dwarkadas Keshavji Raichura**	Sd/- **Padamshi Keshavji Raichura**	Sd/- **Vijaykumar Dwarkadas Raichura**
Sd/- **Hemendrakumar Keshavjibhai Raichura**	Sd/- **Vinodkumar Jamnadash Pabari**	Sd/- **Shaileshkumar Dwarkadas Raichura**

Place: Porbandar — **Date:** March 18, 2021

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KINGSTON PAPTECH PRIVATE LIMITED

1.	Name of corporate debtor	Kingston Paptech Private Limited
2.	Date of incorporation of corporate debtor	11.12.2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No of corporate debtor	U21000GJ2008PTC055548
5.	Address of the registered office and principal office (if any) of corporate debtor	A/804 9th Floor, Solitaire Corporate Park, Near YMCA Club, S G Highway, Ahmedabad, Gujarat-380054, India
6.	Insolvency commencement date in respect of corporate debtor	15.03.2021(Order received on 18.03.2021)
7.	Estimated date of closure of insolvency resolution process	11.09.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Tejas K Shah IBBI/IPA-001/IP-P00066/2017-18/10185
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-201, Narayan Krupa Avenue, Opp. Premabhai Chamber, Jodhpur, Satellite,Ahmedabad, Gujarat ,380015 E-mail tejasshah314@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	9/B, Vardan Complex, Nr. Vimal House, Lakhadi Circle, Navrangpura, Ahmedabad – 380014 Email: jitejasshah@gmail.com
11.	Last date for submission of claims	01.04.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the Kingston Paptech Private Limited on 15.03.2021 [Order received on 18.03.2021]

The creditors of Kingston Paptech Private Limited are hereby called upon to submit their claims with proof on or before 01.04.2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A Financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [IRA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19.03.2021 — CA Tejas K Shah
Place: Ahmedabad — Interim Resolution Professional
Reg. No- IBBI/IPA-001/IP-P00066/2017-18/10185

એચુ સ્મોલ ફાયનાન્સ બેંક લીમીટેડ
(વિમુક્ત કોમર્શિયલ બેંક)
(CIN : L36911RJ1996PLC011381)
રજીસ્ટર્ડ ઓફીસ : ૧૮-એ, સુર્યોદય ગાર્ડન, આમેર રોડ, જયપુર-૩૦૨૦૦૧

પરિશિષ્ટ ૪ [જુઓ નિયમ ૮(૧)] કબજા નોટીસ (સ્થાવર મિલકત માટે)

જત જણાવવાનું કે, એચુ સ્મોલ ફાયનાન્સ બેંક લીમીટેડ (વિમુક્ત કોમર્શિયલ બેંક)ના નીચેના કી સ્થાવર અધિકૃત અધિકારીએ સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ એન્ડ એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ ધિરાણોની ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના (નિયમ ૩) સાથે વંચાતા કલમ ૧૩ (૧૨) હેઠળ મળેલા સત્તાનો ઉપયોગ કરીને તારીખ ૧૧-જુન-૨૦૨૦ ના રોજ ગોઠણા નોટીસ જારી કરીને બી સમ્યક પ્રગતિકર, સુલતાનપુરા નરસિંહનગર મકવાણા (સાબરકાંઠા અને મોડાસા) જીલ્લાની નીચેના સમ્યકપાત મકવાણા (સાબરકાંઠા), નિવાસ આર. આશીષ (ગાંધીનગર), (લોન એકાઉન્ટ નં. **L SRAJ02713-140218407**) (નાણાં લોન એકાઉન્ટ નં. **L900106010074791 2**) ને નોટીસમાં જણાવેલ રકમ રૂ. ૪,૪૭,૫૪૮/-(રૂપિયા ચાર લાખ સુડતાલીસ હજાર પાંચસો અઠતાલીસ પુરા) જવાબની નોટીસ મળ્યાની તારીખથી ૬૦ દિવસની અંદર ચૂકવવા જણાવે છે.

ઉધારકર્તા/ગીરોદારોએ રકમ ચૂકવવામાં નિષ્ફળ રહ્યા હોવાથી ઉધારકર્તા/ગીરોદારો અને જાહેર જનતાને જણાવવામાં આવે છે કે નીચે લખી કરનારે નિયમોની કલમ ૮ અને નિયમોના નિયમ ૬ સાથે વંચાતી કલમ ૧૩ ની પેટા કલમ (૪) હેઠળ તેમને બેંકોને પ્રાપ્ત થયાની તેઓના દ્વારા નીચે દર્શાવેલ મિલકતોનો કબજો ૧૩ માર્ચ, ૨૦૨૧ ના રોજ લઇ લીધો છે.

આમ કરવાને ધ્યાનમાં રાખીને ઉધારકર્તા અને જાહેર જનતાને નીચે જણાવેલ મિલકત સાથે લેણદેણ કરવામાં ચેતવણી આપવામાં આવે છે કે એચુ સ્મોલ ફાયનાન્સ બેંક લીમીટેડ(વિમુક્ત કોમર્શિયલ બેંક)-ની રકમ રૂ. ૪,૪૭,૫૪૮/- (રૂપિયા ચાર લાખ સુડતાલીસ હજાર પાંચસો અઠતાલીસ પુરા) ૧૧-જુન-૨૦૨૦ ના રોજ અને તેનું વ્યાજ ચુકવવાની રહેશે તેના રકમ અને પર્યન્ત ખર્ચાઓ અને ખર્ચાઓ આધીન રહેશે.

મિલકતોનું અંગેનું ધ્યાન ઉધારકર્તા અને ગીરોદારોનું ધ્યાન દોરવામાં આવે છે.

સ્થાવર મિલકતોની વિગત

પાલનપુર, તાલુકા, નાણુકી અને જિલ્લો-સાબરકાંઠા, ગુજરાત ખાતે આવેલ રેસીડેન્સીયલ/કોમર્શિયલ પ્રોપર્ટી જેમાંના વિભાગ/ફ્લેટ/ઓફીસ અને દુકાનો, ફ્લેટ્સ નં.૨૦૮, ૧૧૨ ચો.મી. કે સુપરબીલ્ટઅપ વર્ગમીટરમાં માપવામાં આવેલ છે. ચતુર્થમાળ પુર્વ તરફ મિલકત, બંધિત : પાલનપુર બાઈપાસ, ઉત્તર : રોડ, **દક્ષિણ :** નવી દિશામાં

તારીખ: ૧૩ માર્ચ, ૨૦૨૧ — સહી/- અધિકૃત અધિકારી
સ્થાન : સાબરકાંઠા — એચુ સ્મોલ ફાયનાન્સ બેંક લીમીટેડ

ફોર્મ A
સાર્વજનીક જાહેરાત
(ઇન્સોલ્વન્સી એન્ડ બેન્કરપ્સી બોર્ડ ઓફ ઇન્ડિયા ના રેગુલેશન ૬ હેઠળ (કોર્પોરેટ વ્યક્તિઓ માટે દિવાળીયાની રીઝોલ્યુશન પ્રક્રિયા) રેગુલેશન, ૨૦૧૬)

લિવફાસ્ટ બેરલ પ્રાઇવેટ લિમિટેડના લેણદારોનું ધ્યાન દોરવા માટે

1.	કોર્પોરેટ દેવાદારનું નામ	લિવફાસ્ટ બેરલ પ્રાઇવેટ લિમિટેડ
2.	કોર્પોરેટ દેવાદારની કોર્પોરેશનની તારીખ	06 જુન, 2000
3.	ઓથોરીટી જે હેઠળ કોર્પોરેટ દેવાદાર ઓપરેટીવ / લીક્વીડેટીવ હોય તે	કંપની ધારા જોગવાઇ / કંપનીઓ લીક્વીડેટર, અમદાવાદ, ભારત
4.	કોર્પોરેટ દેવાદારની કોર્પોરેટ ઓળખ નં / કોર્પોરેટ દેવાદારની મર્યાદિત જવાબદારીની ઓળખ નં	U51909GJ2000PTC037877
5.	કોર્પોરેટ દેવાદારની રજીસ્ટર્ડ ઓફિસ અને મુખ્ય ઓફિસ જો કોઈ હોય તો નું સરનામું	ગુજરાત ગેસ કાલની સામે, ગામ ધુમિયા, તાલુકો સોજીત્રા જિલ્લો આણંદ, ગુજરાત, ભારત
6.	કોર્પોરેટ દેવાદારના બંધારણ અને મહત્વ ની તારીખ	10 માર્ચ, 2021 (કોર્પોરેટ રીઝોલ્યુશન વ્યવસાયિકની નિયુક્તિની તારીખ)
7.	થતી રેઝોલ્યુશન પ્રોસેસની અપડેટેડ સ્થિતિ	5 સપ્ટેમ્બર, 2021
8.	ઇન્ટરીમ રેઝોલ્યુશન પ્રોફેસનલ તરીકે કામ કરતા પ્રોફેસનલની નામાંકિત નું નામ અને રજીસ્ટ્રેશન નંબર	નામ - વિનેન્ન રુસિંઘલ મહાજની. રજી નં - IBBI/IPA-001/IP-P02066/2020-21/13231
9.	ઇન્ટરીમ રેઝોલ્યુશન પ્રોફેસનલ નું મેઈલ આઈડી નોંધાયેલ સત્તાધારી અને સી.ઓ.ટી.	મુખ્ય સત્તાધારી – કામ, સંચાલન, સત્તાધારી કચેરી, એસ. જી. રોડ, બોડકદેવ, અમદાવાદ-૩૮૦૦૫૧. Email: hsbhrs@gmail.com
10.	ઇન્ટરીમ રેઝોલ્યુશન પ્રોફેસનલ માટે	મુખ્ય સત્તાધારી – કામ, સંચાલન, સત્તાધારી કચેરી, એસ. જી. રોડ, બોડકદેવ, અમદાવાદ-૩૮૦૦૫૧. Email: cirp.livfast@gmail.com
11.	દાવાના અસ્થિત્વની અંતિમ તારીખ	01 એપ્રિલ, 2021
12.	ઇન્ટરીમ રેઝોલ્યુશન પ્રોફેસનલ દ્વારા ઓળખાયેલ વિભાગ 21 ના કલમ-કલમ (6A) નો કલમ (b) હેઠળના લેણદારો જે મોટી કિંમત ધરાવે છે	લાગુ પડતું નથી
13.	રેઝોલ્યુશનની પ્રોફેસનલ પ્રતિનિધિ તરીકે કામ કરે એવા પ્રોફેસનલની વિગતોના નામ (દરેક વર્ગની માટે ત્રણ નામ)	લાગુ પડતું નથી
14.	(a) સંબંધિત ફોર્મ અને (b) અધિકૃત પ્રતિનિધિ ધરાવતાં પ્રોફેસનલ સંબંધ તી વેબી વિગત	(a) https://ibbi.gov.in/home/downloads (b) લાગુ પડતું નથી.

આ સાથે નોટીસ આપવામાં આવે છે કે ટ્રેબ્યુનલ ખાતે તા ટ્રેબ્યુનલ ના બેન્ચ અમદાવાદ ખાતે લિવફાસ્ટ બેરલ પ્રાઇવેટ લિમિટેડ ના કોર્પોરેટ દેવાદારની રીઝોલ્યુશન પ્રોસેસ માટે ૧૦ માર્ચ, ૧૦૧૧ ના રોજ આદેશ મળ્યાબાદ આદેશ છે. (આદેશની નકલ તારીખ ૧૮ માર્ચ, ૨૦૨૧ ના રોજ પ્રાપ્ત છે)

નીચે જણાવેલ કોર્પોરેટ દેવાદારના લેણદારોને જાહેર કરવામાં આવે છે કે દેવાના દાવાઓ પુરાવા સાથે તારીખ ૧૧ એપ્રિલ, ૨૦૨૧ ના રોજ અથવા તેમ પહેલાં અમારીના રીઝોલ્યુશન પ્રોફેસનલ ને પોસ્ટી નં. ૧૦ એ મોકલવા કરવામાં પર સજ્ઞાત કરવી.

નાણાકિય લેણદારો તેમના દાવા ઇલેક્ટ્રોનિક માધ્યમ દ્વારા સજ્ઞાત કરી શકશે, અન્